

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,

CIRCUIT CAMP AT BILASPUR

Original Application No. 738 of 2004

Bilaspur, this the 9th day of September, 2004

Hon'ble Mr. M.P. Singh, Vice Chairman
Hon'ble Mr. Madan Mohan, Judicial Member

P. H. Mudaliar
S/o Late Shri P. Munnaswamy
Mudaliar Aged about 66 years,
Retired Sr. Clerk, Under
Chief Engineer (Construction)
S.E.C.Rly, Bilaspur.
Residing at 14/700, sesh Colony,
Vinoba Nagar, Bilaspur
Tehsil and District : Bilaspur (CG)

APPLICANT

(By Advocate- Shri B.P. Rao)

VERSUS

1. Union of India,
Through The Secretary,
Ministry of Railways,
Rail Bhawan, New Delhi.
2. The General Manager,
South East Central Railway,
Bilaspur Zone, G.M. Office,
PO : Bilaspur
Tehsil and District : Bilaspur (CG)
3. The Chief Personal Officer,
South East Central Railway,
Bilaspur Zone : Bilaspur
Tehsil and District : Bilaspur (CG)
4. The Asst. Personal Officer (Project),
South East Central Railway,
Bilaspur Division, Bilaspur
Tehsil and District : Bilaspur (CG)
5. The FA & CAO (Pension)
South East Central Railway,
Bilaspur Division, Bilaspur
Tehsil and District : Bilaspur (CG)

RESPONDENTS

ORDER (ORAL)

By M.P. Singh, Vice Chairman -

By filing this OA, the applicant has sought a direction
to dispose of representations dated 20.4.2002 & 26.8.2003
(Annexure-A-5) collectively).

2. The brief facts of the case are that the applicant
was retired from service on 31.01.1996. Full retiral dues
have not been paid to him. According to ~~xxxxxx~~

his calculation, an amount of Rs. 30,187.00 as D.C.R.G. and 21,872.00 as leave salary which are payable to him, have not been paid by the respondents. In this connection he has submitted representations dated 20.4.02 and 26.8.2003 (Annexure-A-5) which have not been decided by the respondents.

3. Heard the learned counsel for the applicant.

4. The learned counsel for the applicant states that the applicant will feel satisfied if we direct the respondents to consider and decide his aforesaid representations by passing a detailed, speaking and reasoned order.

5. In the facts and circumstances of the case, we direct the respondents to consider and decide the aforesaid representations of the applicant dated 20.4.2002 and 26.8.2003 (Annexure-A-5) by passing a detailed, speaking and reasoned order within a period of 3 months from the date of receipt of copy of this order and communicate the same to the applicant. The applicant is directed to send a copy of this order as well as a copy of the OA within 15 days from the date of receipt of copy of this order.

6. The OA stands disposed of with the aforesaid directions at the admission stage itself.

(Madan Mohan)
Judicial Member

(M.P. Singh)
Vice Chairman

SKM

प्रृष्ठांक सं. ३०/न्या.....जलपुर, दि.....
(१) राम.....पर्सनल एसी, जलपुर
(२) राम.....दों काउंसल
(३) राम.....काउंसल
(४) राम.....काउंसल
सूचना एवं अनुसन्धान संस्था
उप रजिस्टर

Issued of
On 16/9/09

B P Rao
H.R.